

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/82-ALC4/2013 **MEETING DATE** : 25.07.2013

The Meeting No. 9/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 25.7.2013 but was actually held on 22.8.2013 under the Chairmanship of, Shri Jaikant Singh Joint DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

Shri D.N. Mathur, Advisor, Department of Pharmaceutical
Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals.
Shri Manoj, DC(MSME)
Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No A-9	M/s Wockhardt Ltd.
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No. 01/82/162/00009/AM14
SEEPZ SEZ/EOU/20/2003-04/Vol.X	
Decision: It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 19.09.2013.	

Case No. B-86	M/s. Titan Laboratories Limited,
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No. 01/82/50/00831/AM12/DES III
RLA F. No. 03/95/040/00570/AM12	Adv. Lic. No. 0310659395 dated 13.10.2011
Decision: It was decided to defer the case for 19.9.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-87	M/s. PI Industries Limited,			
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No. 01/82/50/00703/AM13/DES III			
RLA F. No. 13/24/040/00028/AM13	Adv. Lic. No. 1310041094 dated 20.09.2012			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/6/2010-Ch. II dated 1.7.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-6-Thiomethyl Toluene	1 kg	1	3-Chloro-2-Methyl Aniline (CMA)	1.116 kg

(2C6SMT)				
		2.	Sodium Methyl Mercaptide (21%)	2.845 kg
		3.	Sodium Nitrite	0.660 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-88	M/s. VDH Organic Pvt. Limited,
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No. 01/82/50/01017/AM13/DES III
RLA F. No. 05/24/040/00282/AM11	Adv. Lic. No. 050276983 dated 12.11.2010
Decision: It was decided to amend the description of export product as Thymol Crystal instead of Thymol (purity 98.5% min.).RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-89	M/s. Reliance Life Science Pvt. Ltd,
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No. 01/82/50/00985/AM12/DES III
RLA F. No. 03/95/040/00538/AM12	Adv. Lic. No. 0310668193 dated 30.11.2011
Decision: It was decided to defer the case for 19.9.2013 for comments of Department of Pharmaceuticals.	

Case No. B-90	M/s Symbiotec Pharmaceuticals Labs Ltd.			
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No.01/82/50/00874/AM11/DES-III			
RA.No.11/24/040/00017/AM12	Adv. Lic. No 1110018129 dated 11.08.2008			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/353/2013-PI(Norms) dated 3.7.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mometasone Epoxide	1 kg	1	8 DM (9Beta, 11 Beta Epoxy-17 Alpha, 21 Dihydroxy-16 Alpha Methyl-1,4 Pregnadiene, 3.20 dione)	1.329 kg/kg
RA may take appropriate action as per the decision of Norms.				

Case No. B-91	M/s FMC Agricultural Products, Bangalore
Meeting No. 9/AM 14 Dated – 25.07.2013	F.No. 01/82/50/00612/AM08/DES-III F.No. 01/82/50/01173/AM08/DES-III F.No. 01/82/50/01575/AM08/DES-III F.No. 01/82/50/00212/AM08/DES-III
Dated – 13.06.2013	Adv. Lic. No.0710053369 dt. 14.09.07 Adv. Lic. No.0710054550 dt. 16.11.07 Adv. Lic. No.0710056002 dt. 22.02.08

Decision: It was decided to defer the case for 19.09.2013 for comments of Department of Chemicals and Petrochemicals.

1	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:05.09.2013
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

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Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved	
HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fountain Blue or Reversacol Fountain Blue	1 kg	1	2,4 Dimethoxy Benzaldehyde	6.125 kg
		2.	Methanol	5.250 kg
		3.	4 Fluoro Benzoic Acid	3.732 kg
		4.	Pural MG 70	3.057 kg
		5.	Tri Methyl Silyl Acetylene (TMSA)	2.468 kg
		6.	Hexane	6.000 kg
		7.	Red AL (Vitride)	17.050 kg
RA may take appropriate action as per the decision of Norms Committee.				

3	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:05.09.2013
Decision: It was decided to again send a copy of application to Department of Pharmaceuticals. The case was deferred for 05.09.2013				

	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
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4	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:05.09.2013
	Decision : Decision :Department of Biotechnology vide their letter NO. BT/IL/05/319/2010-PID dated 5.6.2013 has requested the firm to furnish the following information: Copy of drug manufacturing license. Copy of Batch Manufacturing record duly approved by QA. Manufacturing process flow diagram of export product showing the wastage involved. It was decided to remind the firm to furnish the information. The case was deferred for 05.09.2013			

5	Case No.: 56/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01414/AM13/	RLA File :08/24/040/00394/AM11/	Lic.No/Date:0810098384 20.04.2011	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals			

6	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish the requisite information without any further delay else their case would be closed. The case was deferred for 05.09.2013			

7	Case No.: 2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:05.09.2013
	Decision : Decision :The representative from the Department of Pharmaceuticals has stated that the firm has not forwarded the information as sought by them. It was, therefore, decided to request the firm to furnish the following information immediately: Complete technical details as per Appendix 33 of the Policy End use of the export product. Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 05.09.2013.			

	Case No.: 19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Approved
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974	Defer Date:

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					02.06.2011
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 2.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Reversacol Sunflower	1 kg	1	4-Methoxy Benzophenone	1.030 kg	
		2.	Trimethyl Silyl Acetylene (TMSA)	0.500 kg	
		3.	4-Morpholino 2-Naphthol	0.850 kg	
		4.	Siralox	1.700 kg	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:25/19/82-ALC4/2011		Party Name:VIVIMED LABS LIMITED		Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved
HQ File :01/82/050/00539/AM12/		RLA File :09/24/040/00085/AM12/		Lic.No/Date:0910046996 06.06.2011	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 20.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Reversacol Olivine	1 kg	1	3,4 dimethoxy Benzophenone	3.00 kg	
		2.	Dimethyl Succinate (DMS)	7.77 kg	
		3.	4,4 Dimethoxy Benzophenone	1.77 kg	
		4.	Trimethyl Silyl Acetate (TMSA)	0.91 kg	
		5.	Siralox	2.88 kg	
		6.	Toluene	24.44 kg	
		7.	THF (Tetra Hydro Furan)	9.695 kg	
		8.	Methanol	33.325 kg	
		9.	Hexane	4.00 kg	
		10.	Xylene	8.332 kg	
RA may take appropriate action as per the decision of Norms Committee.					

10	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:05.09.2013
	Decision :Decision :It was decided to defer the case for 05.09.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

	Case No.:35/19/82-ALC4/2011		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
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11	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:05.09.2013
Decision : Decision :It was decided to defer the case for 05.09.2013 for comments of D/pharmaceuticals.				

12	Case No.:89/42/82-ALC4/2011		Party Name:VIVIMED LABS LIMITED		Meet No/Date:9/82-ALC4/2013 25.07.2013		Status:Case Approved	
	HQ File :01/82/050/01124/AM12/		RLA File :09/24/040/00276/AM12/		Lic.No/Date:0910048679 08.09.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 20.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	DTBHBA or 3,5-DTBHBA		1 kg	1	2,6 Di Tert Butyl Phenol		3.280 kg	
2.				P-Formaldehyde		0.716 kg		
3.				Hexane		1.841 kg		
RA may take appropriate action as per the decision of Norms Committee.								

13	Case No.:84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 30.5.2013 immediately. The case was deferred for 05.09.2013			

14	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:05.09.2013
	Decision : Department of Biotechnology vide their letter no. BT/IL/05/367/2012-PID dated 5.6.2013 has requested the firm to furnish the following information: Whether the quantity of export product mentioned in the condition sheet is in terms of No. of tests or No. of Kits. Please provide production and consumption data duly certified by the Chartered Accountant/Cost and Work Accountant/Jurisdictional Central Excise Authority for the last three years. In import items one of the inputs i.e. Bovine serum albumin is mentioned at Sr. No. 5 & 6. Please provide a copy of Drug Manufacturing License and QA approved Master Batch Formula/Batch Manufacturing record. It was decided to remind the firm to furnish the above information immediately. The case was deferred for 25.07.2013			

15	Case No.: 7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Reject
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:22.08.2013
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

16	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:05.09.2013
	Decision : Decision :It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals			

17	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:05.09.2013
	Decision : It was decided to last remind the firm to furnish the requisite information immediately. The case was deferred for 05.09.2013			

18	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:05.09.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information without any further delay, else their case would be closed. The case was deferred for 05.09.2013			

19	Case No.: 51/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01409/AM13/	RLA File :02/24/040/00023/AM13/	Lic.No/Date:0210177494 11.05.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

20	Case No.: 52/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01410/AM13/	RLA File :02/24/040/00024/AM13/	Lic.No/Date:0210177499 11.05.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

21	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Petrochemicals Division of Deptt. of C&PC.			

22	Case No.:4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:05.09.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 05.09.2013.			

23	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:05.09.2013
	Decision : Decision :It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

24	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Deffered
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:5.9.2013
	Decision : It was decided to defer the case for 5.9.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Approved	
HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 26/82 dated 27.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-2-(S)(2-Chlorophenyl)(2-thiene-2-ethyl amino)Acetate Hcl (Intermediate for Clopidogrel Hydrogen Sulphate)	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiophene-2-Ethonal	0.60 kg
		4.	P-Toluene Sulphonyl Chloride	1.029 kg
		5.	Methanol	4.87 kg

		6.	Methylene Chloride	2.03 kg
		7.	Acetone	0.34 kg
		8.	Toluene	1.11 kg
RA may take appropriate action as per the decision of Norms Committee.				

26	Case No.: 28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish a copy of complete set of technical details as per Appendix 33. The case was deferred for 05.09.2013.			

27	Case No.: 88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

28	Case No.: 22/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Approved									
	HQ File :01/82/050/01380/AM13/	RLA File :07/24/040/00290/AM13/	Lic.No/Date:0710091373 15.10.2012	Defer Date:									
	Decision : In line with the earlier decision taken in meeting no. 8/82 dated 11.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Gemcitabine</td><td>1 Kg.</td><td>1.</td><td>4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)</td><td>0.923 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Gemcitabine	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Gemcitabine	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.923 kg									
RA may take appropriate action as per the decision of Norms Committee.													

29	Case No.: 30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:05.09.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/260/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following details: Stepwise % yield on molar basis.			

	Requirement and Recovery of Solvents. Past production vis-à-vis actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 5.9.2013.
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30	Case No.: 42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:05.09.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM NO. 35011/266/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following details: - From the DML furnished by the firm, the export item appears to be formulation product and the export obligation should be in Nos. of packs and not in Kgs. - The firm has shown NIL wastage in the application. Detailed working on import requirement may be furnished. The case was deferred for 5.9.2013.			

31	Case No.: 89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

32	Case No.: 12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:05.09.2013
	Decision : Decision :It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

33	Case No.: 16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:05.09.2013
	Decision : It was decided to call from the firm fresh production consumption data duly certified by Central Excise Authorities. The case was deferred for 05.09.2013.			

34	Case No.: 49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:05.09.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 05.09.2013			

35	Case No.: 19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

36	Case No.: 27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 30.5.2013 immediately. The case was deferred for 05.09.2013			

37	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

38	Case No.: 53/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01411/AM13/	RLA File :08/24/040/00282/AM13/	Lic.No/Date:0810116435 23.11.2012	Defer Date:05.09.2013
	Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals as the matter pertains to them. The case was deferred for 05.09.2013			

39	Case No.: 191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:05.09.2013
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 05.09.2013.			

40	Case No.: 72/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01430/AM13/	RLA File :05/24/040/00291/AM13/	Lic.No/Date:0510339518 26.11.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

41	Case No.: 26/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01384/AM13/	RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

42	Case No.: 54/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01412/AM13/	RLA File :08/24/040/00275/AM13/	Lic.No/Date:0810116505 29.11.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

43	Case No.: 7/9/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Approved									
	HQ File :01/82/050/00181/AM14/	RLA File :52/24/040/00037/AM13/	Lic.No/Date:5210039276 18.12.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch. II dated 14.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>K-Acid K/NA Salt</td><td>1 kg</td><td>1</td><td>K-Acid</td><td>1.120 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	K-Acid K/NA Salt	1 kg	1	K-Acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
K-Acid K/NA Salt	1 kg	1	K-Acid	1.120 kg									

44	Case No.: 2/32/82-ALC4/2012	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01143/AM13/	RLA File :03/94/040/00792/AM13/	Lic.No/Date:0310717692 19.12.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

	Case No.: 9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
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45			25.07.2013	
	HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

46	Case No.:54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

47	Case No.:62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:05.09.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/216/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the following technical details: While applying the norms, the firm has shown many options to choose the inputs. The firm should be advised to give final list of imported inputs to be actually used in the process of manufacture, and Past production vis-a-vis Actual consumption of all the relevant imported inputs for last 3 years duly certified by Central Excise Authorities. The case was deferred for 05.09.2013			

48	Case No.:36/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01394/AM13/	RLA File :22/24/040/00056/AM13/	Lic.No/Date:2210013510 07.01.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

49	Case No.:16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

	Case No.:120/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved
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50

HQ File :01/82/050/01478/AM13/	RLA File :09/24/040/00498/AM13/	Lic.No/Date:0910054820 21.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 12/82 dated 22.6.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tadalafil	1 kg	1.	(1R,3R)-1,2,3,4 TETRAHYDRO -2- CHLORO ACETYL-1(3,4-METHYLENEDIOXY PHENYL)-9H-PYRIDO[3,4-B]-INDOLE-3-CARBOXYLATE (TAD 40)	1.713 kg
RA may take appropriate action as per the decision of Norms Committee.				

51

Case No.:4/3/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved	
HQ File :01/82/050/00037/AM14/	RLA File :22/24/040/00065/AM13/	Lic.No/Date:2210013567 22.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 30/82 dated 25.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tazobactam Sodium + Piperacillin Sodium Sterile	1 Kg.	1.	Piperacillin Acid	0.9153 kg
		2.	Tazobactam Acid	0.1130 kg
		3.	Sodium Bicarbonate	0.174 kg
		4.	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

52	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

53	Case No.:34/1/82-ALC4/2013	Party Name:DSM SINOCHAM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:05.09.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 05.09.2013 for comments of Department of Pharmaceuticals.			

	Case No.:119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2013	Status:Deffered
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54			25.07.2013	
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:5.9.2013
	Decision : It was decided to remind the firm to furnish production and consumption data for the year 2012-13 and also Batch Log sheet immediately. The case was deferred for 5.9.2013.			

55	Case No.:113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Deffered
	HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:5.09.2013
	Decision : It was decided to defer the case for 5.9.2013 for comments of Department of Pharmaceuticals.			

56	Case No.:118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

57	Case No.:9/9/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

58	Case No.:8/9/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved									
	HQ File :01/82/050/00182/AM14/	RLA File :31/83/040/00179/AM13/	Lic.No/Date:3110057053 07.02.2013	Defer Date:									
	Decision : The Committee decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="168 1197 1413 1289"> <tr> <td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td>Sodium Benzoate Micronized SF Grade</td><td>1 kg</td><td>1</td><td>Sodium Benzoate</td><td>1.01 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Benzoate Micronized SF Grade	1 kg	1	Sodium Benzoate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sodium Benzoate Micronized SF Grade	1 kg	1	Sodium Benzoate	1.01 kg									

	Case No.:115/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01473/AM13/	RLA File :09/24/040/00535/AM13/	Lic.No/Date:0910055011 11.02.2013	Defer Date:05.09.2013

59	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 11.6.2013 has requested the firm to furnish the following information: Wastage has been claimed at 10% level for all the inputs except for glass vials and labels. where 15% wastage is claimed. Please justify the wastage claimed. To submit QA approved Batch Manufacturing Record. It was decided to remind the firm to furnish the above information immediately. The case was deferred for 05.09.2013		
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60	Case No.: 117/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01475/AM13/	RLA File :09/24/040/00534/AM13/	Lic.No/Date:0910055012 11.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Biotechnology.			

61	Case No.: 7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:05.09.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 05.09.2013 for comments of Department of Pharmaceuticals.			

62	Case No.: 111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

63	Case No.: 37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

64	Case No.: 39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

65	Case No.: 65/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01423/AM13/	RLA File :08/24/040/00401/AM13/	Lic.No/Date:0810118474 18.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

66	Case No.: 60/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01418/AM13/	RLA File :08/24/040/00405/AM13/	Lic.No/Date:0810118586 20.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

67	Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

68	Case No.: 78/1/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01436/AM13/	RLA File :05/24/040/00423/AM13/	Lic.No/Date:0510346839 20.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

69	Case No.: 81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for the comments of Department of Pharmaceuticals.			

70	Case No.: 35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

71	Case No.: 6/32/82-ALC4/2012	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01147/AM13/	RLA File :05/24/040/00405/AM13/	Lic.No/Date:0510347194 22.02.2013	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 05.09.2013.			

72	Case No.: 95/1/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01453/AM13/	RLA File :03/95/040/00884/AM13/	Lic.No/Date:0310725621 25.02.2013	Defer Date: 05.09.2013
	Decision : It was decided to defer the case for 5.9.2013 for comments of Department of Pharmaceuticals.			

73	Case No.: 6/9/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00180/AM14/	RLA File :04/24/040/00267/AM13/	Lic.No/Date:0410143701 26.02.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

74	Case No.: 76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 05.09.2013.			

75	Case No.: 24/1/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01382/AM13/	RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 05.03.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

76	Case No.: 121/1/82-ALC4/2013	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/01479/AM13/	RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 62/1/82-ALC4/2013	Partv Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:9/82-ALC4/2013	Status: Case Deferred
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77			25.07.2013	
	HQ File :01/82/050/01420/AM13/	RLA File :08/24/040/00424/AM13/	Lic.No/Date:0810119074 06.03.2013	Defer Date:05.09.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 05.09.2013.			

78	Case No.:74/1/82-ALC4/2013	Party Name:ATUL INTERMEDIATES	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/01432/AM13/	RLA File :08/24/040/00423/AM13/	Lic.No/Date:0810119733 25.03.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

79	Case No.:1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

80	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

81	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

82	Case No.:4/5/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00122/AM14/	RLA File :09/24/040/00466/AM12/	Lic.No/Date:0910056004 16.05.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

	Case No.:5/5/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
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83	HQ File :01/82/050/00123/AM14/	RLA File :09/24/040/00042/AM14/	Lic.No/Date:0910056036 17.05.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

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Case No.:1/9/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.		Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved
HQ File :01/82/050/00175/AM14/	RLA File :08/24/040/00115/AM14/		Lic.No/Date:0810122600 08.07.2013	Defer Date:
Decision : In line with SION A-412 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propafenone Tablets 150 mg Propafenone 150 Heumann	1 no. of tablet	1.	Propafenone HCL	153mg/tablet
Propafenone Tablets 300 mg Propafenone 300 Heumann	1 no. of tablet	1	Propafenone HCL	306 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.				

85	Case No.:2/9/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00176/AM14/	RLA File :09/24/040/00151/AM14/	Lic.No/Date:0910056702 08.07.2013	Defer Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.			

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Case No.:3/9/82-ALC4/2013	Party Name:ASCENT FINECHEM PVT. LTD.,		Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved
HQ File :01/82/050/00177/AM14/	RLA File :08/24/040/00153/AM14/		Lic.No/Date:0810122698 11.07.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2012-Ch. II dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-(3-Aminopropyl) Imidazole Clear Colourless to Pale Yellow Liquid	1 kg	1	Imidazole (white to off-white crystals)	0.889 kg
RA may take appropriate action as per the decision of Norms Committee.				

87	Case No.:4/9/82-ALC4/2013		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Deferred
	HQ File :01/82/050/00178/AM14/		RLA File :08/24/040/00148/AM14/		Lic.No/Date:0810122734	Defer

		12.07.2013	Date:05.09.2013
	Decision : It was decided to defer the case for 05.09.2013 for comments of Department of Pharmaceuticals.		

88	Case No.: 5/9/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status: Case Deferred
	HQ File :01/82/050/00179/AM14/	RLA File :07/24/040/00110/AM14/	Lic.No/Date:0710096801 17.07.2013	Defer Date: 5.9.2013
	Decision : It was decided to defer the case for 5.9.2013 for comments of Department of Pharmaceuticals.			

Date:23.08.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer